

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 279 OF 2018 &
IA NO. 880 OF 2018

Dated : 4th October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s. Panchakshari Power Projects LLP **Appellant(s)**

Versus

Karnataka Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Rajiv Yadav
Mr. Chirag Kher

Counsel for the Respondent(s) : Mr. Balaji Srivivasan
Ms. Pallavi Sengupta for R-2

Mr. G.S. Kannur
Mr. Nithin Saravanan
Ms. Arunima Singh
Ms. Priyadarshini for R-4

ORDER

Admit.

Learned counsel appearing for the Respondent Nos. 1 and 2 pray for six weeks time to enable them to file their respective reply in the matter. Learned counsel appearing for the Appellant also prays four weeks time thereafter to enable him to file his rejoinder to the reply to be filed by learned counsel appearing for the Respondent Nos. 1 and 2.

Submissions made by the learned counsel appearing for both the parties, as stated above, are placed on record.

Learned counsel appearing for the Respondent Nos. 1 and 2 are permitted to file their respective reply in the matter by 12.11.2018, after duly serving copy on the other side. Thereafter, learned counsel appearing for the Appellant is permitted to

file his rejoinder to the reply to be filed by learned counsel appearing for the Respondent Nos. 1 and 2 by 30.11.2018, after duly serving copy on the other side.

List the matter on **04.12.2018**, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member
bn/vt

(Justice N. K. Patil)
Judicial Member